

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2023

Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-n 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors.

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri P. Chidambaram, Sr. Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL
Shri Venkatesh, Advocate, TPCL
Shri Shreyshth Sharma, Advocate, TPCL
Shri Ashutosh Sharma, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Ms. Devishi Gupta, Advocate, TPCL
Ms. Nuha Rahman, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL, PSPCL & HPPC
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Shubham Arya, Advocate, PSPCL & HPPC
Shri Rishabh Saxena, Advocate, PSPCL & HPPC
Shri Dhruve Jhatta, Advocate, MSEDCL

Record of Proceedings

During the course of the hearing, the learned senior counsels for the Petitioner and the Respondents made detailed submissions and concluded their respective arguments in terms of the APTEL's order of limited remand dated 31.10.2025 in Appeal Nos. 122 of 2025 and Ors.



2. At the request of the learned senior counsels for the parties, the Commission permitted both sides to file their written submissions/notes of arguments, if any, within 10 days.

3. Subject to the above, the Commission reserved the matter for an interim order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)